

strengthen the plan formulation and implemetation machiery at the district level;

(b) whether it is also proposed to share such expenditures incurred by the States;

(c) the outlay provided in the Sixth Plan for the purpose; and

(d) what are the other details in this regard?

**THE MINISTER OF PLANNING (SHRI S. B. CHAVAN):** (a) The Planning Commission has framed a scheme to strengthen District Planing Machinery in the States.

(b) to (d). The scheme is under active consideration of the Government of India.

#### **Tribal Migrant Labour**

\*159. **SHRI CHINTAMANI JENA:** Will the Minister of LABOUR be pleased to state:

(a) what are the names of the States in which large number of tribals migrating seasonally in search of work have been noticed;

(b) whether Government are aware that the system of 'dadán', another form of bonded labour, particularly in Orissa whereby persons are recruited on the basis of contracts for doing any skilled or unskilled work is still in vogue;

(c) if so, whether it is also a fact that majority of the members of the Scheduled Castes and Scheduled Tribes are agricultural labourers; and

(d) if so, what steps Government have taken or propose to take for improving their socio-economic conditions?

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD):** (a) Tribal labour mostly migrates from Bihar & Orissa to the States of Punjab and Haryana for employment during lean period.

(b) No, Sir. The Bonded Labour system stands abolished w.e.f. 25-10-75. Under section 36(1) of the Inter State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, the Orissa Dadan Labour (Control and Regulation) Act, 1975, and any law corresponding to this Act in force in any State stand repealed.

(c) and (d). In view of the answer to part (b) above, (c) and (d) do not arise.

**Permission for Manufacturing Cement and Ships to M/s. Larsen and Toubro**

\*160. **SHRI E. BALANANDAN:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are planning to allow the multi-national firm, M/s. Larsen and Toubro, to diversify its activities into cement and shipping also;

(b) if so, the reason for the same decision;

(c) whether the said diversification will include the manufacturing of ships also; and

(d) if so, details of the permission given to the firm?

**THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI):** (a) to (d). In accordance with Government's licensing policy in the matter of sanctioning additional capacity in Cement Industry, Messrs Larsen and Toubro Ltd., an Indian Company, were granted an industrial licence for setting up a cement plant in Maharashtra. In order to augment the Indian Shipping fleet without any assistance from the Government, the company has also been granted permission for acquisition of ships/vessels, upto a total capacity of 180,000 DWT. No licence or permission has, however, been granted to them for manufacture of ships.